CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

APPLICATION No. 1529/86(T)

(WP.NO. 15300/85)

COMMERCIAL COMPLEX, (BDA) INDIRANAGAR, BANGALORE-560 038.

DATED: 19-6-87

APPLICANT

Vs

RESPONDENTS

Shri S.V. Shatty

TO

1. Shri S.V. Shetty
No. 5-D C.M.T.I. Quarters

Bangalore - 560 022

- 2. Or M.S. Nagaraja
 Advocate
 No. 35 (Above Hotel Swagath)
 1st Main Road, Gandhinagar
 Bangalore 560 009
- 3. The Director of Administration Films Division Ministry of Information & Broadcasting 24, Dr D. Deshmukh Marg Bombay - 400 046

The Director of Admn, Films Divn. Bombay and 2 Ors

- 4. The Secretary
 Ministry of Finance
 Department of Expenditure
 North Block
 New Delhi 110 001
- 5. The Managing Director
 Central Machine Tools Institute
 Tumkur Road
 Bangalore 560 022
- 6. Shri N. Basavaraju
 Advocate
 Senior Central Govt. Stng Counsel
 High Court Buildings
 Bangalore 560 001

Jun 20/6/87

SUBJECT: SENDING COPIES OF ORDER PASSED BY THE BENCH IN APPLICATION NO. 1529/86

Please find enclosed herewith the copy of the Order passed by this Tribunal in the above said Application on

12-6-87

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DEPUTY REGISTRAR

ENCL: As above.

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE

DATED THIS THE 12TH DAY OF JUNE, 1987

Hon'ble Shri Justice K.S. Puttaswamy, Vice-chairman

Present:

Hon'ble Shri L.H.A. Rego, Member (A)

APPLICATION NO. 1529/86

Shri S.V. Shetty, aged 41 years, S/o Sri K. Vasu Shetty, No.3-D C.M.T.I. Quarters, Bangalore-560 022.

.... Applicant

(Dr. M.S. Nagaraja, Advocate)

V .

- The Director of Administration, Films Division, Ministry of Information and Broad Casting, Government of India, 24, Dr. D. Deshmukh Marg, Bombay 400.046.
- The Secretary to the Government of India, Ministry of Finance, (Department of Expenditure), New Delhi.
- 3. The Managing Director, Central Machine Tools Institute, Tumkur Road, Bangalore-560 022.

.... Respondents.

(Shri N. Basavaraju, Advocate)

This application having come up for hearing to-day, Vice-chairman made the following.

ORDER

This is a transferred application and is received from the High Court of Karnataka under Section 29 of the Administrative Tribunals Act of 1985 ('the Act').



- 2. On 3.7.1962, the applicant joined service as a Lower Division Clerk (LDC) in the Films Division of the Ministry of Information and Broadcasting of Government of India and at the material time, he was working as a Superintendent at its Bombay Office. When working there, he applied to the Central Machine Tools Institute Bangalore (CMTI), a wholly owned Central Government undertaking for the post of a Superintendent which also selected him to that post.
- Government to relieve him to join service in the CMTI, his however retaining lien in Government for the permissible period, which was allowed by the Chief Producer of Films Division, Bombay, by his order no. 5/7/62-EST-I dated 10.3.78 (Annexure 'A'). The lien initially allowed to be retained in this order till 10.3.1980, was extended till 10.3.1981. On his relief at Bombay office, the applicant joined service in the CMTI and has since then working there, where he has also been permanently absorbed.
- 4. On his permanent absorption in the CMTI, the applicant moved Government to grant him the <u>pro rata</u> pensionary benefits due to him, under the Central Civil Services (Pension) Rules, 1972 (Rules), which on 21.6.84 has rejected the same (Annexure '0'). On 28.9.85, the applicant moved the High Court in Writ Petition No.15300/85 for appropriate relief, which, on transfer has been registered as A.No. 1529/86.

- 5. In justification of their orders, respondents

 1 and 2 have filed their statement of objections before
 the High Court.
- o. Dr M.S. Nagaraja, learned counsel for the applicant, contends, that the ground on which Government had refused to grant pro rata pension to his client was illegal, unjust and inequitable.
- 7. Shri N. Basavaraju, learned counsel appearing for respondents 1 and, 2 sought to support the orders made by Government.
- 3. Jhen the applicant joined service in the CMT1, he had completed 12 years of service or the minimum 10 years of service in the Central Government, to entitle him for pension under the Rules.
- 9. Before joining the CMTI, the applicant apprised his selection and appointment there on probation and requested the competent officer to relieve him to join service in the CMTI and also retain his lien for the permissible period, to enable him to rejoin Government service if he was not permanently absorbed there, which was allowed by the Chief Producer on 10.3.78. We are of the view that this order must only be construed as Government really permitting the applicant to join service in the CMTI only in the public interest, when once we find that the authority had permitted the applicant, to join service only in the public interest, then the authority cannot deny the pro rata pensionary benefits to the applicant under the Rules.



- 10. When the applicant was on probation for 2 years in the CMTI, he had agreed to pay his pensionary contribution to Government, which had also been accepted by Government. If that is so, then Government cannot resile on the same and refuse pro rata pension to the applicant.
- 11. We are also of the view, that the grounds on which the Government had refused to grant pensionary benefits to the applicant are extremely technical and are not at all substantial to refuse pensionary benefits under the Rules.
- 12. On any view of the matter, the denial of pro to the matter of the matter of
- 13. As before, the applicant is ready and willing to pay his pensionary contribution for the 2 years, to Government. In this view, it is necessary to direct respondents 1 and 2 to pay pro rata pension to the applicant, recovering the pensionary contributions due from him.
- 14. In the light of our above discussion, we make the following orders and directions:
 - i) We declare that the applicant is entitled for pro rata pension benefits under the Rules, on making payment of his pension contribution to Government.



ii) We direct ≠ respondents 1 and 2, to settle the pro rata pension due to the applicant under the Rules, on recovering pensionary contributions from the applicantwith all such expedition as is possible in the circumstances of the case and in any event, within a period of six months. from the date of receipt of this order.

Application is disposed of in the above terms. 15. But in the circumstances of the case we direct the parties to bear their own costs.

Sd|Vice-chairman 12/00.

- True copy-

sr/Mrv.

CENTRAL A